GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 3724 TO BE ANSWERED ON 10.08.2023

STATE COMMISSIONS FOR PROTECTION OF CHILD RIGHTS

3724. SHRI VISHNU DAYAL RAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state.

- (a) Whether certain States of the country are yet to constitute the State Commissions for Protection of Child Rights (SCPCRs);
- (b) If so, the names of such States; and
- (c) Whether the constitution of the said Commission has been made mandatory by the Government and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRMIMATI SMRITI ZUBIN IRANI)

(a)to (c): As per Section -17 of the Commissions for Protection of Child Rights Act, 2005, a State Government may constitute a State Commission for Protection of Child Rights. The constitution of the Commission has not been made mandatory under the Act.

Further, as per the information received, the Union Territories of Andaman & Nicobar Islands, Jammu & Kashmir and Ladakh have not constituted State Commissions for Protection of Child Rights Act, 2005
